

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL MISCELLANEOUS PETITION NO. 4410 OF 2016

(Application for bail)

IN

CRIMINAL APPEAL NO. 1454 OF 2012

OM PRAKASH & ANR

... Appellant(s)

VERSUS

STATE OF U.P.

... Respondent(s)

OFFICE REPORT

Mr. Ambhoj Kumar Sinha, Advocate for the Appellant has on 04.03.2016 filed an application for bail with Affidavit which has been registered as Criminal Misc. Petition No. 4410/2016.

It is submitted that Service of Notice of Lodgment of Petition of Appeal is complete on the Sole Respondent/State and the said Respondent is represented by Ms. Pragati Neekhara, Advocate.

It is further submitted that Original Records from the High court as well as from the Trial Court are awaited.

It is lastly submitted that Counsel for the Appellant has not filed additional documents.

The appeal is ready for hearing vide this Hon'ble Court's order dated 13.9.2013.

The Application for bail above mentioned was mentioned before the Hon'ble Court on 08.02.2016 when the court was pleased to pass the following order:

"List the application for bail within next six weeks."

The Application for bail in the Appeal above-mentioned is listed before the Hon'ble Court with this Office Report.

DATED this the 08th day of March, 2016.

ASSISTANT REGISTRAR

COPY TO:

- 1.Mr. Ambhoj Kumar Sinha, Advocate
- 2.Ms. Pragati Neekhara, Advocate
- 17-B, I.P. Estate, IAEA House, New Delhi

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ASSISTANT REGISTRAR